

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2019.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels Pvt.
Ltd.**

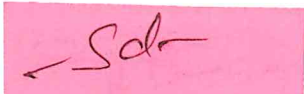
SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
Present:		Mr. Arvind Garg, RP, Mr. Rahul Mendiratta, Ms. Heerika Shukla, Mr. Alok Kumar Kuchhal, IRP in person, Advocates for the Petitioner		
		Mr. Vaibhav Jain, Ms. Lavanya Kaushik, Mr. Yogesh Kumar Jagia, Mr. Aditya Dewan, Mr. Rishi Sood, Mr. Gaurav Singh, for Objector, Advocates for the Respondent		

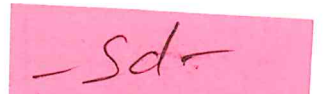
ORDER

Reply to CA No. 993/2019 has been filed by the RP. Some further clarity is required by way of affidavit. The ground on which the resolution plan is impugned should specifically be addressed by the RP accompanied by his affidavit.

To come up on 23rd October, 2019.



**(L.N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**